



2026:DHC:574-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ FAO (COMM) 64/2025 & CM APPL. 12728/2025

IVY ENTERTAINMENT PRIVATE LIMITEDAppellant

Through: Mr. Puneet Singh Bindra, Mr. Sanampreet Singh, Ms. Shivani Sharma, Mr. Suraj Dhawan, Mr. Dhiraj Mhetre, Advs.

versus

KAJALBEN(KINJALBEN) NAGINBHAI MAHERIYA

& ANR.Respondents

Through: Ms. Shelly Khanna, Adv. for R-
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CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)
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22.01.2026

C. HARI SHANKAR, J.

1. Learned Counsel for the parties are *ad idem* that as CS(Comm) 447/2024 is listed for final hearing before the learned Commercial Court, instead of this Court endeavouring to enter into the correctness of the impugned order, the suit itself may be directed to be decided uninfluenced by any observations contained in the impugned order.

2. It is directed accordingly.

3. The appeal is disposed of in the aforesaid terms.



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4. We make it clear that we have not expressed any opinion on the merits of the matter.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

JANUARY 22, 2026

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